

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

Original Application No.1229 of 2024

In Re: "News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.

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Through Counsel

*Richa Kapoor*

Adv. Richa Kapoor  
Counsel for PPCB  
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Date: 12.05.2025  
New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

Original Application No.1229 of 2024

In Re: "News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.

Interim reply by way of affidavit of Er. Vicky Bansal, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Barnala on behalf of Punjab Pollution Control Board i.e. respondent no.1 in compliance to order dated 04.02.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

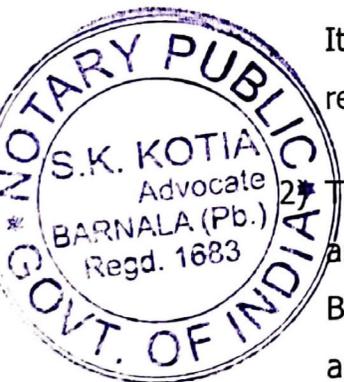
**Respectfully showeth:**

1) That the above-mentioned Original Application was registered by the Hon'ble National Green Tribunal in exercise of its suo moto powers on the basis of "News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.

2) That after consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 15.10.2024 thereby impleading the Punjab Pollution Control Board, the Central Pollution Control Board and Ministry of Environment, Forest and Climate Change, Regional Office, Chandigarh as respondents in the case with direction to file their response / reply before the Tribunal.

3) That in compliance to the orders dated 15.10.2024 of the Hon'ble Tribunal and in view of the facts and circumstances of the case, the competent authority of the Board has constituted a committee of the following officers vide office order no. 475 dated 10.12.2024 to gather information and prepare status report in the case.

- a) Environmental Engineer, Regional Office, Amritsar- Nodal Officer
- b) Environmental Engineer, Regional Office, Sangrur- Member
- c) Environmental Engineer, Regional Office, Jalandhar-Member
- d) Environmental Engineer, Regional Office, Patiala-Member
- e) Environmental Engineer, Regional Office, Barnala-member Convenor



*[Handwritten signature]*

A copy of office order no. 475 dated 10.12.2024 issued by the Punjab Pollution Control Board is enclosed as **Annexure-A**. It is pertinent to mention here that after the issuance of office order no. 475 dated 10.12.2024, the Board has appointed Er. Kuldip Singh, Senior Environmental Engineer to head the committee of the officers and the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Barnala was assigned the duty to file report before the Hon'ble National Green Tribunal.

4) That in compliance to the orders passed by the Hon'ble National Green Tribunal, it is submitted that the Punjab Pollution Control Board and the committee constituted by the Board has taken following actions

a) The Chief Engineer (Drainage), Department of Water Resources, Punjab, Chandigarh was requested vide letter no. 919 dated 08.01.2025 to nominate nodal officer of the Department to provide the list of 1200 water polluting sources which are discharging into drains / river so that joint visit of these water polluting sources can be done and status report can be filed before the Hon'ble National Green Tribunal. A copy of letter no. 919 dated 08.01.2025 is enclosed as **Annexure-B**.

b) In reference to letter dated 08.01.2025 of the Punjab Pollution Control Board, the Chief Engineer/ Drainage-cum-Mining and Geology, Water Resources Department Punjab, Chandigarh vide letter no. 36/2025/D&F dated 21.01.2025 has appointed Sh. Jayant Kaushik, ADE of the Department of Water Resources, Punjab as the Nodal Officer to provide the desired information. A copy of letter dated 21.01.2025 of the Chief Engineer, Drainage, Department of Water Resources, Punjab is enclosed as **Annexure-C**. The Nodal Officer appointed by the Department of Water Resources has shared the list of water polluting sources with the PPCB vide e-mail dated 24.01.2025.

c) The Committee has conducted a meeting through VC on 27.01.2025 with all Regional Offices of the Board as well as stakeholder departments to apprise the matter and to submit the status report in the matter. After deliberating the matter in detail, it was decided that all Regional Offices of the Board as well as stakeholder departments shall verify the water polluting sources falling under their area of jurisdiction and shall submit action taken report, within one month. A copy of the minutes of the meeting held on 27.01.2025 is enclosed as **Annexure-D**.

d) An interim reply dated 30.01.2025 was filed before the Hon'ble National Green Tribunal with request to grant some time. Vide order dated



*[Handwritten signature]*

04.02.2025, the Hon'ble National Green Tribunal has adjourned the case to 14.05.2025. A copy of order dated 04.02.2025 is enclosed as **Annexure-E**.

- e) To review the progress in the matter, the committee has taken another meeting through VC on 28.02.2025 with all Regional Offices of the Board as well as stakeholder departments to review the progress in the matter. The officers present in the meeting informed that the field officers are visiting the pollution point sources mentioned in the list provided by the Department of Water Resources, Punjab and it will take some more time to submit the action taken report in the matter. After deliberating the matter in detail, it was decided that all Regional Offices of the Board as well as stakeholder departments shall complete the process of verification of the water polluting sources falling under their area of jurisdiction and shall submit action taken report by 15.03.2025. The minutes of the meeting were conveyed to all the concerned vide letter no. 913-16 dated 06.03.2025 and a copy of the minutes of the meeting held on 28.02.2025 is enclosed as **Annexure-F**.
- f) A show cause notice for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 against non-receipt of the report by 15.03.2025 was issued to the Director, Department of Rural Development and Panchayats vide letter no.3013 dated 25.04.2025 with an opportunity of hearing before the Chairman of the Board on 06.05.2025. A copy of the notice dated 25.04.2025 is enclosed as **Annexure-G**.
- g) A letter bearing no. 15136-54 dated 02.05.2025 was issued to the Environmental Engineers of all the Regional Offices of Punjab Pollution Control Board to ensure the compliance of the orders of the Hon'ble National Green Tribunal and to submit the desired report within 07 days. A copy of the letter no. 15136-54 dated 02.05.2025 is enclosed as **Annexure-H**.
- h) A letter bearing no. 15155 dated 02.05.2025 was issued to the Director, Rural Development and Panchayats to ensure the compliance of the orders of the Hon'ble National Green Tribunal and to submit the report desired by the Board within 07 days. A copy of the letter no. 15155 dated 02.05.2025 is enclosed as **Annexure-I**.
- i) A letter bearing no. 15156 dated 02.05.2025 was issued to the Director, Department of Local Government to ensure the compliance of the orders of the Hon'ble National Green Tribunal and to submit the report desired



*Signature*

by the Board within 07 days. A copy of the letter no. 15156 dated 02.05.2025 is enclosed as **Annexure-J**.

- j) Sh. Tejinder Singh, Superintending Engineer attended the hearing on 06.05.2025 before the Chairman of the Board on behalf of the Director, Rural Development and Panchayats. The officer submitted a written reply which was taken on record. The officer stated that the Department of Rural Development & Panchayats has already framed a 10-year action plan for treatment of village ponds water which is falling directly or indirectly into various rivers/drains of Punjab state. Work of treatment/rejuvenation of village ponds is under progress and completed in some of the villages. He further informed that in district Barnala, work of 07 ponds and in district Moga work of 03 ponds has been completed. The officer assured that report of all water polluting sources related to Department of Rural Development and Panchayats will be submitted within 3-5 days. After hearing the representative from the Department of Rural Development & Panchayats, Officers of the Board, the Chairman of the Board decided that the Department of Rural Development & Panchayats shall submit report of all water polluting sources related to their department, within 5 days.

#### Report of the Department of Rural Development and Panchayats

- 5) That Director, Department of Rural Development and Panchayats, Government of Punjab has furnished information to the Punjab Pollution Control Board vide letter memo no. PRC/SASN/2025/58 dated 07.05.2025. It is mentioned in the letter that the Department of Rural Development and Panchayats has scrutinized the list of polluting sources in Punjab as provided by the Department of Water Resources. The relevant facts of the letter are mentioned below:

- a) The figure of 619 water polluting sources disclosed by the Department of Water Resources is not upto date and the survey of the Department of Rural Development and Panchayats shows that there are 800 Outlets in rural area which are disposing waste water directly into rivers or through their tributaries in the state of Punjab. These 800 outlets have been divided into three Phases as per guidelines of NGT whose detail as well as progress till date is as follows:

S.No.	Phase	Total No. of villages	Complete works	Ongoing	Not started
1	Phase-1	167	130	15	22
2	Phase-2	317	60	18	239
3	Phase-3	316	14	11	291

*any*



	Total	800	204	44	552
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- b) Restoration of water bodies in Rural Area needs huge financial outlay to the tune of about Rs. 5000 Cr. Keeping in view the financial position of the State of Punjab and manpower/resources available for execution of the work, it is not possible to Renovate/Rejuvenation all the ponds in one year. Considering these facts the Action plan for restoration of water bodies in rural areas has been prepared for period of ten years as per the below:

Table Abstract of Action Plan

S.No.	Year	Total number of ponds to be renovated	Total Number of new ponds to be constructed dug	Total No. of Ponds	Total Funds required (In Crore)
1	2020-21	1110	180	1290	331.5
2	2021-22	1690	190	1880	489.09
3	2022-23	1625	230	1855	494.26
4	2023-24	1530	220	1750	475.41
5	2024-25	1690	230	1920	530.82
6	2025-26	1550	220	1770	498.85
7	2026-27	1540	230	1770	510.25
8	2027-28	1410	210	1620	476.91
9	2028-29	1620	260	1880	565.92
10	2029-30	1701	296	1997	614.57
	Total	15466	2266	17732	4987.58



The work of restoration of the ponds who are polluting natural water resources or underground water resources is undergoing in phased manner by arranging funds from different sources such as 15th Finance Commission, SBN (Gramin), MGNREGA and Other sources.

- d) A copy of letter memo no. PRC/SASN/2025/58 dated 07.05.2025 of the Government of Punjab, Department of Rural Development and Panchayats is enclosed as **Annexure-K**.

#### Report of Department of Local Government

- 6) The Chief Engineer, Municipal Councils / Nagar Panchayats, Directorate, Department of Local Government, Punjab vide memo no.CE-2025/22871-872 dated 09.05.2025 has desired fresh report in OA No. 1229 of 2024 from the following officers upto 12.05.2025.

- a) The Additional Deputy Commissioners of Amritsar, Barnala, Bathinda, Faridkot, Fazilka, Ferozepur, Gurdaspur, Malerkotla, Mansa, Patiala, SAS Nagar, SBS Nagar, Sangrur, Muktsar, Tarn Taran of the State of Punjab.

*Handwritten signature/initials*

- b) Executive Officers of Municipal Councils / Nagar Panchayats of districts Amritsar, Bathinda, Fazilka, Gurdaspur, Patiala, Sangrur, Muktsar Sahib of the State of Punjab.
- c) Executive Officers of Municipal Councils / Nagar Panchayats of Barnala, Dhanola, Handiaya, Tappa, Faridkot, Jaito, Ferozepur, Makhu, Mudki, Ahmdgarh, Amargarh, Boha, Joga, Dera Bassi, Kharar, Kurali, Lalru, Naya Gaon, Zirakpur, Gharuan, Banga, Rahon, Khemkaran, Patti and Tarn Taran of the State of Punjab.
- d) However, the Chief Engineer, Municipal Councils / Nagar Panchayats, Directorate, Department of Local Government, Punjab vide the said memo dated 09.05.2025 has enclosed the status report received from Municipal Councils / Nagar Panchayats in reference to OA No. 1229 of 2024 till 07.05.2025. According to the contents of the status report relating to the 23 districts of the State of Punjab, report from 72 Municipal Councils / Nagar Panchayats has been received by the department whereas, report of 81 Municipal Councils / Nagar Panchayats is awaited.
- e) A copy of English translation of Punjabi language memo no.CE-2025/22871-872 dated 09.05.2025 of the Chief Engineer, Municipal Councils / Nagar Panchayats, Directorate, Department of Local Government, Punjab alongwith status report received from Municipal Councils / Nagar Panchayats till 07.05.2025 is enclosed as **Annexure-L**.
- f) However, final report from the Department of Local Government relating to the polluting sources is awaited.



#### **Report of Punjab Pollution Control Board**

- 7) That all the Regional Offices of the Punjab Pollution Control Board are engaged in the process of verifying the polluting water sources falling in the area of jurisdiction but the reports have not been finalized. On the directions of the Head Office, the Regional Offices have accorded top priority to the issue under consideration and the reports of the Regional Offices will be received in due course of time at the earliest. The reports will be compiled and submitted to the Hon'ble Tribunal.

#### **Prayer**

- 8) In view of the above stated facts, a time period of two months is requested for the submission of final status report before this Hon'ble Tribunal.

*af*

It is, therefore, prayed that a time period of two months may please be granted to the Punjab Pollution Control Board to file the final status report before this Hon'ble Tribunal.

**Deponent**

*Vicky Bansal*

(Vicky Bansal)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Barnala

Date: 12-05-2025

Place: Barnala

The Contents of this affidavit/document has been read out to the deponent/affiant He/She has accepted it true and correct.

**Verification:**

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

The Contents of this affidavit/document has been read out to the deponent/affiant He/She has accepted it true and correct.

**Deponent**

*Vicky Bansal*

(Vicky Bansal)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Barnala

Date: 12-05-2025

Place: Barnala

This Document/Affidavit is Entered at  
Sr. No. 1572 Page No. 70  
Date 12 MAY 2025

ATTESTED

*[Signature]*  
NOTARY PUBLIC  
BARNALA (PB.) INDIA

12 MAY 2025





5) The Environmental Engineer, Regional Office, Amritsar will act as Nodal Officer and Environmental Engineer, Regional Office, Barnala as member convener in the case. The Nodal Officer will file reply before the Hon'ble National Green Tribunal well before the next date of hearing on 04.02.2025 after approval of the competent authority.

sd/-

Prof (Dr.) Adarsh Pal Vig  
Chairman

Endst. No. 30661-65

Dated 16/12/24

A copy of the above is forwarded to the following for information and immediate necessary action:

1. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar.
2. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur.
3. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Jalandhar.
4. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala.
- ✓ Environmental Engineer, Punjab Pollution Control Board, Regional Office, Barnala.

Adarsh Pal Vig  
Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to the following for information and for ensuring immediate necessary action and compliance:

- 1) The Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar Patiala and Ludhiana.
- 2) The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Amritsar, Jalandhar, Bathinda, Patiala-1/2, Ludhiana-2.

sd/-

Chairman

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala for information please.

sd/-

Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



PPCB/No. ....919.....

Dated: 08/11/25

To

The Chief Engineer (Drainage),  
Department of Water Resources, Punjab  
Sector 18B, Madhya Marg,  
Chandigarh, Pin code: 160018.

**Subject:** Compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.

It is informed that the Hon'ble National Green Tribunal, New Delhi has registered OA No. 1229 of 2024 in exercise of suo moto powers on the basis of a news item "Over 1200 sources polluting water bodies in Punjab reveals Govt. report" appearing in the Tribune dated 16.09.2024.

The news item relates to a government report that identifies over 1,200 sources of pollution affecting water bodies in Punjab. As per the article, the highest number of pollution sources, 390, were found in Amritsar, followed by 159 in Sangrur, 82 in Jalandhar, 66 in Patiala, and 59 in Barnala. As per the report, untreated water from villages, municipal committees, and other organizations is often discharged directly into rivers and drains, leading to significant water pollution. This practice violates both the Water Pollution Act and the Northern India Canals and Drainage Act of 1873. Furthermore, it is asserted that pollution is not just an environmental issue; it poses significant risks to public health, affecting drinking water supplies and increasing the risk of waterborne diseases.

After consideration of the matter, the Hon'ble National Green Tribunal vide order dated 15.10.2024 has impleaded the Government of Punjab & Government of India with direction to file their response / reply by way of affidavit at least one week before the next date hearing on 04.02.2025.

It is, therefore, requested to nominate one Nodal Officer of your department to provide the list of above mentioned 1200 water polluting sources which are discharging into drains/river so that joint visit of these water polluting sources can be done and status report can be filed before the Hon'ble NGT.

**Treat it as most urgent.**

*[Signature]*  
Member Secretary

o/c

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : [chairman.ptl.ppcb@punjab.gov.in](mailto:chairman.ptl.ppcb@punjab.gov.in), [msppcb@gmail.com](mailto:msppcb@gmail.com)

Phone No. 0175-2215793, 0175-2215802

**11**  
Chief Engineer/Drainage cum Mining & Geology,  
Water Resources Department, Punjab, Chandigarh.

No: 36/2025/D8F

Dated: 21/01/2025

From

Chief Engineer/Drainage-  
cum-Mining & Geology,  
Water Resources Department,  
Punjab, Chandigarh.

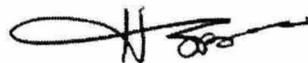
To

Member Secretary  
Punjab Pollution Control Board

Subject:

**Compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.**

- 1.0 Please refer to your letter no. PPCB/No. 914 Dated 08/01/2025 and subject cited above.
- 2.0 Sh. Jayant Kaushik, ADE (Mob: 62397-78760), is hereby designated as the Nodal Officer from Department of Water Resources, Punjab to provide the desired information.



**Chief Engineer/Drainage cum  
Mining & Geology,**



PPCB/2025/No. 693-96

Dated: 28/01/2025

To

1. Sh. Rajiv Sharma,  
The Chief Engineer (Municipal Council),  
Department of Local Govt., Municipal Bhawan,  
Sector 35-A, Chandigarh.
2. Sh. Tejinder Singh Multani,  
The Superintending Engineer,  
Department of Rural Development and Panchayats,  
Vikas Bhawan, Sector 62, Phase-8, Mohali.
3. The Environmental Engineers (All Ros)  
Punjab Pollution Control Board,  
Punjab.
4. Sh. Jayant Kaushik, ADE,  
Department of Water Resources, Punjab,  
Sector 12-B, Madhya Marg, Chandigarh.

**Subject:** Minutes of the meeting held on 27.01.2025 at 3:00 p.m. through Video Conference to ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.

Please find enclosed herewith the copy of Minutes of the meeting taken by Sh. Kuldeep Singh, Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana on 27.01.2025 at 3:00 p.m. through Video Conference to ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024 for information and compliance.

DA/As above

*[Signature]*  
28/01/25  
Environmental Engineer

Endst. No. 697-99

Dated: 28/01/2025

A copy of the above is forwarded to the following for information, please:

1. The Member Secretary, Punjab Pollution Control Board, Head Office, Patiala.
2. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
3. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.

DA/As above

*[Signature]*  
28/01/25  
Environmental Engineer

ਖੇਤਰੀ ਦਫ਼ਤਰ, ਬਰਨਾਲਾ

# B-013A/01569, ਲੱਖੀ ਕਲੋਨੀ, ਸਾਹਮਣੇ ਗੁਰਦੁਆਰਾ ਨਾਨਕਸਰ ਠਾਠ, ਬਰਨਾਲਾ

ਈ-ਮੇਲ/E-mail:- eeromoga@gmail.com

**Subject:** Minutes of the meeting <sup>13</sup> taken by Sh. Kuldeep Singh, Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana on 27.01.2025 at 3:00 p.m. through Video Conference to ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.

The following were present in the meeting: -

1. Sh. Kuldeep Singh, SEE, Punjab Pollution Control Board, Zonal Office-II, Ludhiana.
2. Sh. Rajiv Sharma, CE, Department of Local Govt. Punjab, Chandigarh.
3. Sh. Tejinder Singh Multani, SE, Department of Rural Development and Panchayats, Mohali.
4. Sh. Jayant Kaushik, ADE, Department of Water Resources, Punjab, Chandigarh.
5. All the Environmental Engineers, Regional Office's, Punjab Pollution Control Board.

At the outset, Sh. Vicky Bansal, Environmental Engineer, PPCB, RO, Barnala welcomed all the participants. He apprised the members regarding background of the subject cited case pending in the Hon'ble National Green Tribunal, New Delhi. He informed that OA No. 1229 of 2024 is registered suo-moto on the basis of a news item titled "Over 1200 sources polluting water bodies in Punjab reveals Govt. report" appearing in the Tribune dated 16.09.2024.

The news item relates to a government report that identifies over 1,200 sources of pollution affecting water bodies in Punjab. As per the article, the highest number of pollution sources, 390, were found in Amritsar, followed by 159 in Sangrur. The article highlights that the report provides a district-wise breakdown of pollution sources, with other notable figures including 82 in Jalandhar, 66 in Patiala, and 59 in Barnala. As per the report, untreated water from villages, municipal committees, and other organizations is often discharged directly into rivers and drains, leading to significant water pollution. This practice violates both the Water Pollution Act and the Northern India Canals and Drainage Act of 1873. Furthermore, it is asserted that pollution is not just an environmental issue; it poses significant risks to public health, affecting drinking water supplies and increasing the risk of waterborne diseases.

He further informed that the next date of hearing before the Hon'ble NGT is fixed for 04.02.2025.

He apprised that Punjab Pollution Control Board vide letter no. 919 dated 08.01.2025 had requested the Chief Engineer (Drainage), Department of Water Resources, Punjab to nominate one Nodal Officer of his department to provide the list of above mentioned 1200 water polluting sources which are discharging into drains/river so that joint visit of these water polluting sources can be done and status report can be filed before the Hon'ble NGT.

The Department of Water Resources, Punjab vide letter no. 36 dated 21.01.2025 has designated Sh. Jayant Kaushik, ADE (Mobile No. 62397-78760) as nodal officer to provide the desired information. Accordingly, Sh. Jayant Kaushik, ADE vide e-mail dated 24.01.2025 has provided the list of above said water polluting sources, which has been shared through whatsapp with all the members.

Sh. Paramjit Singh Multani, SE, Department of Rural Development and Panchayats told that they have scrutinized the list provided by the Department of Water Resources and according to this list, 619 water polluting sources are related to this department. Further he added

that 181 more point sources are identified by their department, whose sullage water falls directly or indirectly in various rivers of State of Punjab, thus totalling 800 water polluting sources. He apprised that 10 years Action Plan has been prepared for rejuvenation of villages ponds. He further told that around one month is required to verify these 800 point sources by the field officers and to submit action taken report in the matter.

Sh. Rajiv Kumar, CE, Department of Local Govt. Punjab said that they will identify point sources related to their department and shall take appropriate action in the matter. He further informed that at least one month is required to submit the action taken report in the matter.

The Officers from the Regional Offices of PPCB told that it will take one month time to verify these water polluting sources falling under their area of jurisdiction and to submit action taken report.

Sh. Jayant Kaushik, ADE, Department of Water Resources said that the field officers of his department are updating the status of point sources and will submit the final list by 28.01.2025. He informed that his department is also taking against the violators as per law. He further told that for any query related to any point source, concerned Divisional Engineer of his department can be contacted.

After deliberating the matter in detail, it was decided as under: -

1. The Department of Water Resources shall update the status of water polluting sources by 28.01.2025 and shall share the updated list with the Board. The department shall also provide the contact details of all concerned Divisional Engineers for any query.
2. The Department of Rural Development & Panchayats shall verify the point sources related to it and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within one month.
3. The Department of Local Govt. Punjab shall verify the point sources related to it and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within one month.
4. All the Regional Offices of the Board shall verify the water polluting sources falling under their area of jurisdiction and shall submit action taken report, within one month.

Meeting ended with vote of thanks

*aj*

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Item No. 15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1229/2024

News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt report" appearing in the Tribune dated 16.09.2024

Date of hearing: 04.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondents: Ms. Richa Kapoor & Ms. Atika Singh, Advs. for PPCB  
Mr. Mohit Singhal, Adv. for CPCB (Through VC)

**ORDER**

1. In this Original Application, registered suo-motu, the Tribunal is considering the disclosure in the news item about over 1200 sources of pollution that have been identified and which are affecting the water bodies in Punjab.
2. By the order dated 15.10.2024, the Respondents were impleaded and notices were issued. The PPCB has filed the reply dated 30.01.2025 stating that the competent authority of the PPCB has constituted a Committee by order dated 10.12.2024 to gather information and prepare a status report on the matter. It is further stated that information has been sought from different Departments which is awaited and in this background, a request has been made for grant of two months for filing the final status report.
3. The CPCB has also filed the reply disclosing that as per the information received from the Department of Water Resources, Punjab, there are 2034 pollution sources in 37 divisions of Punjab out of which 640 pollution sources have been removed and 1394 pollution sources are

yet to be removed. The CPCB report further states that for the rejuvenation of the identified DRS, a comprehensive action plan has been prepared by the River Rejuvenation Committee (RRC) constituted by the respective State Governments/Union Territories but the report does not disclose in clear terms the extent of implementation of the river action plan in the State of Punjab. Learned Counsel for the CPCB submits that a further comprehensive report in this regard will be filed by CPCB within four weeks.

4. List on 14.05.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 04, 2025  
Original Application No. 1229/2024  
A..



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



PPCB/2025/No. 913-16.....

Through E-mail only

Dated: 06/03/25

To

1. Sh. Rajiv Sharma,  
The Chief Engineer (Municipal Council),  
Department of Local Govt., Municipal Bhawan,  
Sector 35-A, Chandigarh.
2. Sh. Tejinder Singh Multani,  
The Superintending Engineer,  
Department of Rural Development and Panchayats,  
Vikas Bhawan, Sector 62, Phase-8, Mohali.
3. The Environmental Engineers (All Ros)  
Punjab Pollution Control Board,  
Punjab.
4. Sh. Jayant Kaushik, ADE,  
Department of Water Resources, Punjab,  
Sector 12-B, Madhya Marg, Chandigarh.

**Subject: Minutes of the meeting taken by Sh. Kuldeep Singh, Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana on 28.02.2025 at 2:30 p.m. through Video Conference to ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.**

Please find enclosed herewith the copy of Minutes of the meeting taken by Sh. Kuldeep Singh, Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana on 28.02.2025 at 2:30 p.m. through Video Conference to ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024 for information and compliance.

DA/As above

for Harmanpreet Singh  
Environmental Engineer

Dated...06/03/25

Endst. No. 917-19.

A copy of the above is forwarded to the following for information, please:

1. The Member Secretary, Punjab Pollution Control Board, Head Office, Patiala.
2. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
3. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.

DA/As above

for Harmanpreet Singh  
Environmental Engineer

ਖੇਤਰੀ ਦਫ਼ਤਰ, ਬਰਨਾਲਾ

# B-013A/01569, ਲੱਖੀ ਕਲੋਨੀ, ਸਾਹਮਣੇ ਗੁਰਦੁਆਰਾ ਨਾਨਕਸਰ ਠਾਠ, ਬਰਨਾਲਾ

Subject:

Minutes of the meeting <sup>1<sup>st</sup></sup> taken by Sh. Kuldeep Singh, Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana on 28.02.2025 at 2:30 p.m. through Video Conference to ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.

The following were present in the meeting: -

1. Sh. Kuldeep Singh, SEE, Punjab Pollution Control Board, Zonal Office-II, Ludhiana.
2. Sh. Rajiv Sharma, CE, Department of Local Govt. Punjab, Chandigarh.
3. Sh. Jayant Kaushik, ADE, Department of Water Resources, Punjab, Chandigarh.
4. All the Environmental Engineers, Regional Offices, Punjab Pollution Control Board.

At the outset, Sh. Vicky Bansal, Environmental Engineer, PPCB, RO, Barnala welcomed all the participants. He apprised the members regarding background of the subject cited case pending in the Hon'ble National Green Tribunal, New Delhi. He informed that OA No. 1229 of 2024 is registered suo-moto on the basis of a news item titled "Over 1200 sources polluting water bodies in Punjab reveals Govt. report" appearing in the Tribune dated 16.09.2024.

The news item relates to a government report that identifies over 1,200 sources of pollution affecting water bodies in Punjab. As per the article, the highest number of pollution sources, 390, were found in Amritsar, followed by 159 in Sangrur. The article highlights that the report provides a district-wise breakdown of pollution sources, with other notable figures including 82 in Jalandhar, 66 in Patiala, and 59 in Barnala.

He apprised that Punjab Pollution Control Board vide letter no. 919 dated 08.01.2025 had requested the Chief Engineer (Drainage), Department of Water Resources, Punjab to nominate one Nodal Officer of his department to provide the list of above mentioned 1200 water polluting sources which are discharging into drains/river so that joint visit of these water polluting sources can be done and status report can be filed before the Hon'ble NGT.

The Department of Water Resources, Punjab vide letter no. 36 dated 21.01.2025 was designated Sh. Jayant Kaushik, ADE (Mobile No. 62397-78760) as nodal officer to provide the desired information. Accordingly, Sh. Jayant Kaushik, ADE vide e-mail dated 24.01.2025 has provided the list of above said water polluting sources, which was shared with all the members.

1<sup>st</sup> meeting on the subject matter was taken by Sh. Kuldeep Singh, Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2 on 27.01.2025 through Video Conference. After deliberating the matter in detail, it was decided as under: -

1. The Department of Water Resources shall update the status of water polluting sources by 28.01.2025 and shall share the updated list with the Board. The department shall also provide the contact details of all concerned Divisional Engineers for any query.
2. The Department of Rural Development & Panchayats shall verify the point sources related to it and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within one month.
3. The Department of Local Govt. Punjab shall verify the point sources related to it and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within one month.
4. All the Regional Offices of the Board shall verify the water polluting sources falling under their area of jurisdiction and shall submit action taken report, within one month.

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He further informed that this meeting has been scheduled to review the progress in the matter made by stakeholder departments and Regional Offices of the Board.

Sh. Rajiv Kumar, CE, Department of Local Govt. Punjab informed that the field officers of his department are visiting the point sources mentioned in the list provided by the Department of Water Recourses and it will take some more time to submit the action taken report in the matter.

The officers of Regional Offices of PPCB told that the concerned AEEs/JEEs alongwith officers of the Department of Water Recourses are visiting the point sources mentioned in the list provided by the Department of Water Recourses and it will take some more time to submit the action taken report in the matter.

After deliberating the matter in detail, it was decided as under: -

1. The Department of Rural Development & Panchayats shall verify the point sources related to their department and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources by 15 March 2025.
2. The Department of Local Govt. Punjab shall verify the point sources related to their department and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources by 15 March 2025.
3. All the Regional Offices of the Board shall verify the water polluting sources falling under their area of jurisdiction and shall submit action taken report by 15 March 2025.
4. The Department of Water Resources shall take action as per their Act/Law against the individual houses which are discharging their waste water into the drains.

Meeting ended with vote of thanks

*Harmanpreet Singh*

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/3013..

Regd./speed post

Dated 25/10/25

To

The Director,  
Department of Rural Development & Panchayat,  
Sarovar Path, Phase 8, Sector 62,  
Sahibzada Ajit Singh Nagar, Chandigarh.

Sub: Show cause notice for violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on part of the establishment to obtain consent to establish u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for establishment of project.

And whereas, it is also mandatory on part of the establishment to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of sewage or trade effluent into sewer or onto land or through any other mode of disposal.

And whereas, it is also mandatory on the part of the establishment to provide adequate & appropriate effluent/sewage treatment plant and pollution control facilities to bring down the concentration of various pollutants in the sewage or effluents being discharged, within the permissible limits prescribed for such establishments.

And whereas, a news item titled "Over 1200 sources polluting water bodies in Punjab reveals Govt. report" published in the newspaper 'The Tribune' dated 16.09.2024. The news item relates to a government report that identifies over 1,200 sources of pollution affecting water bodies in Punjab. As per the article, there are 59 number of pollution sources in District Barnala. As per the report, untreated water from villages, municipal committees, and other organizations is often discharged directly into rivers and drains, leading to significant water pollution. This practice violates both the Water Pollution Act and the Northern India Canals and Drainage Act of 1873.

And whereas, Hon'ble NGT has registered suo-moto OA No. 1229 of 2024 on the basis of a news item titled "Over 1200 sources polluting water bodies in Punjab reveals Govt. report" appearing in the Tribune dated 16.09.2024.

And whereas, the Department of Water Resources, Punjab provided district wise list of water polluting sources through e-mail dated 24.01.2025.

And whereas, as per list provided by the Department of Water Resources, 13-point sources comprising of villages of district Moga are discharging their wastewater into different drains. The names of the villages are Chugawan, Kokri Kalan, Kokri Phulla Singh, Ajitwal, Sadda Singh Wala, Attari, Lopon, Rasulpur, Mallah, Jlal, Aklian, Jhugian, Pakharwad, Raounta, Khai, Jawahar Singh Wala, Minia, Bir Kaunke, Ransih, Lopon, Ghraunda, Burjharika, Sahoke, Sekhan, Bambiha Bhai, Thathi Bhai, Manuke, Smadh Bhai, Thraj, Wander, Chand, Tarewala, Singhawala, Bahona, Bughipura, Mehna, Nathuwala, Chuharchak, Langeana, Chotaghar, Gill, Mander, Duneke, Jai Singh Wala, Daudhar, Dangian, Gholia Drain, Langiana 2 drain, Gholia link drain and Kaleke drain.

And whereas, as per list provided by the Department of Water Resources, 51 villages of district Barnala are discharging their wastewater into different drains. The names of villages are village chananwal, village bihli, village chiniwal, village moom, village mehal kalan, village nihaluwal, village kalal majra, village kutba, village hardaspura, village atar singh wala, village harigarh, village Ghunas, village dhuala, village Fatehgarh channa, village dangarh, village bhathlan, village kattu, village daraj, village daraka, village dhilwan, village sukhapura, village waddi khuddi, village ramsar kothe, village patti, village naiwal, village thikriwal, village amla singh wala, village karamgarh, village gumti, village hamidi, village thuliwal, village sehna, village chungha, village tallewal, village jodhpur, village jagjitpura, village cheema, village kaire, village Raisar, village kalalan, village chappa, village kurar, village uggoke, village sahur, village sehira,

village rajia, village pandher, village badhar, village bhaini, village channa gulab singh, bhadaur, village nainewala.

And whereas, the Hon'ble NGT vide order dated 18.11.2020 passed in OA no. 325 of 2015 (Lt. Col. Sarvadaman Singh Oberoi Vs Union of India and Others) had directed all the States and UTs to monitor remedial action for 351 polluted river stretches and restoration of water bodies and designation of nodal agency for restoration of water bodies. In compliance to the orders of the Hon'ble NGT, it has been decided by the State of Punjab that the Department of Rural Development and Panchayats and the Department of Local Government shall prepare draft Action Plan for restoration of ponds falling in rural and urban areas as per CPCB guidelines for submissions to the CPCB. The Directorate of Environment and Climate Change has accordingly submitted the Action Plan for rejuvenation of ponds. In the said Action Plan, the responsibilities of the various stakeholder departments have been defined and the Department of Rural Development and Panchayat has been assigned with the following responsibilities:

1. Identification, restoration and management of village ponds in a timebound manner
2. Finalization of appropriate technology
3. Arrangement of funds for treatment technology in various villages
4. Reuse of ponds water for agriculture purpose and for any other use as per local conditions.
5. Proper operation and maintenance of treatment facilities installed in village ponds
6. Create awareness among local population for keeping rural ponds pollution free.
7. Any other action as directed by Government from time to time.

And whereas, the District Development & Panchayat Officers of Moga and Barnala Districts were issued show cause notice for violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974 with an opportunity of personal hearing before Chairman of the Board on 18.03.2025 postponed to 28.03.2025.

And whereas, Sh. Hari Singh, BDPO, Moga-1 on behalf of the DDPO, Moga attended the hearing and submitted a written reply which was taken on record. He further stated that he was BDPO and had knowledge of the facts related to Block Moga-1 only and he was not aware about whole of the district Moga.

And whereas, the District Development & Panchayat Officer, Barnala did not attend the hearing but submitted written reply through e-mail dated 28.03.2025 w.r.t. notice issued to it, which was taken on record. He submitted that due to official duties at Mohali Court, he was not able to attend the hearing on said date & time and requested to give a fresh date for hearing.

And whereas, during hearing, Chairman of the Board took serious view of non-appearance of District Development & Panchayat Officer, Moga & Barnala in the personal hearing. Moreover, the officer attending the hearing on behalf of DDPO Moga was not aware about the facts of whole Moga district. This shows that the District Development & Panchayat Officers, Moga & Barnala are not serious regarding compliance of Hon'ble NGT order in suo-moto OA No. 1229 of 2024.

And whereas, in reference to subject matter, a meeting was conducted by the Board with the stakeholder departments on 27.01.2025, which was attended by Sh. Tejinder Singh Multani, SE, on behalf of your department. During the meeting, he informed that they have scrutinized the list provided by the Department of Water Resources and according to this list, 619 water polluting sources throughout the Punjab are related to this department. Further he added that 181 more point sources are identified by their department, whose sullage water falls directly or indirectly in various rivers of State of Punjab, thus totalling 800 water polluting sources. He apprised that 10 years Action Plan has been prepared for rejuvenation of villages ponds. He further told that around one month is required to verify these 800 point sources by the filed officers and to submit action taken report in the matter.

And whereas, after deliberating the matter in detail, it was decided that all the stakeholder Departments and Regional Offices of the Board shall verify the point sources falling under their area of jurisdiction and submit the action taken report, within one month.

And whereas, minutes of the meeting were conveyed to the concerned departments vide letter no. 693-96 dated 28.01.2025.

And whereas, no report was received from the department of Rural Development & Panchayats.

And whereas, 2<sup>nd</sup> review meeting was conducted by the Board on 28.02.2025 but no representative from the department of Rural Development & Panchayats attended the meeting.

And whereas, after deliberating the matter in detail, it was decided that all the stakeholder departments and Regional Offices of the Board shall submit report by 15.03.2025.

And whereas, minutes of the meeting were conveyed to the concerned departments vide letter no. 913-16 dated 06.03.2025.

And whereas, no report was received from the department of Rural Development & Panchayats.

And whereas, after considering the material facts on file, it has been decided by the Chairman of the Board that the Director, Department of Rural Development & Panchayat may be called for hearing on behalf of the Department.

And whereas, in accordance with the decision of the personal hearing dated 28.03.2025, you are, hereby, afforded an opportunity to file objections, if any, before the Chairman of the Board on 06.05.2025 at 11:00 AM in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which it will be presumed that you have nothing to say in the matter and action deemed fit in the matter will be taken without any further notice/ opportunity.

Endst. No. 3014

*Kishu 25/4/25*  
For and on behalf of  
Punjab Pollution Control Board  
Dated 25/04/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Moqa for information & necessary action. He is requested to inform the concerned regarding date, time & venue of hearing.

*Kishu 25/4/25*  
For and on behalf of  
Punjab Pollution Control Board



PPCB/No. 15136-54 (through Email only)

Dated: 21/5/25

To

The Environmental Engineers (All Ros)  
Punjab Pollution Control Board,  
Punjab.

**Subject: To ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.**

It is intimated that the Hon'ble NGT has registered suo-moto OA No. 1229 of 2024 on the basis of a news item titled "Over 1200 sources polluting water bodies in Punjab reveals Govt. report" appearing in the Tribune dated 16.09.2024.

The news item relates to a government report that identifies over 1,200 sources of pollution affecting water bodies in Punjab. As per the article, the highest number of pollution sources, 390, were found in Amritsar, followed by 159 in Sangrur. The article highlights that the report provides a district-wise breakdown of pollution sources, with other notable figures including 82 in Jalandhar, 66 in Patiala, and 59 in Barnala. As per the report, untreated water from villages, municipal committees, and other organizations is often discharged directly into rivers and drains, leading to significant water pollution. This practice violates both the Water Pollution Act and the Northern India Canals and Drainage Act of 1873.

It is further submitted that on request of the Board, the Department of Water Resources, Punjab has designated Sh. Jayant Kaushik, ADE (Mobile No. 62397-78760) as nodal officer to provide the list of above mentioned 1200 water polluting sources which are discharging into drains/river so that joint visit of these water polluting sources can be done and status report can be filed before the Hon'ble NGT. Accordingly, Sh. Jayant Kaushik, ADE vide e-mail dated 24.01.2025 has provided the list of above said water polluting sources, which was shared in the form of a Google link as mentioned below: -

[https://docs.google.com/spreadsheets/d/1dJVfJKo\\_jnkMiBI9Jedxww0CxvTdrCQnIpsj1HJJ/edit?usp=sharing](https://docs.google.com/spreadsheets/d/1dJVfJKo_jnkMiBI9Jedxww0CxvTdrCQnIpsj1HJJ/edit?usp=sharing)

1<sup>st</sup> meeting on the subject matter was taken by the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana on 27.01.2025 through

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : [chairman.ptl.ppcb@punjab.gov.in](mailto:chairman.ptl.ppcb@punjab.gov.in), [msppcb@gmail.com](mailto:msppcb@gmail.com)

Phone No. 0175-2215793, 0175-2215802

Video Conference. After deliberating the matter in detail, it was decided that all the Regional Offices of the Board shall verify the water polluting sources falling under their area of jurisdiction and shall submit action taken report, within one month. The copy of the minutes of the meeting was conveyed to all the Regional Offices of the Board vide Board's letter no. 693-96 dated 28.01.2025 alongwith through e-mail dated 28.01.2025 and copy of the same is attached herewith for ready reference.

Thereafter, the 2nd meeting was conducted by the Senior Environmental Engineer, Zonal Office-II, Ludhiana of the Board on 28.02.2025 to review the progress in the matter made by stakeholder departments and Regional Offices of the Board. After deliberating the matter in detail, it was decided that the all the Regional Offices of the Board shall verify the water polluting sources falling under their area of jurisdiction and shall submit action taken report by 15 March 2025. The minutes of the meeting was conveyed to all the Regional Offices of the Board vide Board's letter no. 913-16 dated 06.03.2025 alongwith through e-mail dated 06.03.2025 and copy of the same is attached herewith for ready reference.

It is further informed that the no action taken report is received from the Regional Office of the Board, till date.

It is, therefore, requested to submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within 07 days so that it can be filed in the Hon'ble NGT.

DA/As Above

Endst. No. 15165 -71

  
Member Secretary  
Dated 2/5/25

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office- Amritsar, Jalandhar, Bathinda, Patiala-1/2, Ludhiana-I/II for information please.

  
Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : [chairman.ptl.ppcb@punjab.gov.in](mailto:chairman.ptl.ppcb@punjab.gov.in), [msppcb@gmail.com](mailto:msppcb@gmail.com)

Phone No. 0175-2215793, 0175-2215802



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



PPCB/No. ...15755

Dated: ...21/5/25

To

The Director,  
Department of Rural Development and Panchayats,  
Vikas Bhawan, Sector-62, Phase-8,  
SAS Nagar (Mohali)- 160062.

**Subject: To ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.**

It is intimated that the Hon'ble NGT has registered suo-moto OA No. 1229 of 2024 on the basis of a news item titled "Over 1200 sources polluting water bodies in Punjab reveals Govt. report" appearing in the Tribune dated 16.09.2024.

The news item relates to a government report that identifies over 1,200 sources of pollution affecting water bodies in Punjab. As per the article, the highest number of pollution sources, 390, were found in Amritsar, followed by 159 in Sangrur. The article highlights that the report provides a district-wise breakdown of pollution sources, with other notable figures including 82 in Jalandhar, 66 in Patiala, and 59 in Barnala. As per the report, untreated water from villages, municipal committees, and other organizations is often discharged directly into rivers and drains, leading to significant water pollution. This practice violates both the Water Pollution Act and the Northern India Canals and Drainage Act of 1873.

It is further submitted that on request of the Board, the Department of Water Resources, Punjab has designated Sh. Jayant Kaushik, ADE (Mobile No. 62397-78760) as nodal officer to provide the list of above mentioned 1200 water polluting sources which are discharging into drains/river so that joint visit of these water polluting sources can be done and status report can be filed before the Hon'ble NGT. Accordingly, Sh. Jayant Kaushik, ADE vide e-mail dated 24.01.2025 has provided the list of above said water polluting sources, which was shared in the form of a Google link as mentioned below: -

[https://docs.google.com/spreadsheets/d/1dJVfJKo\\_jnkMiBI9Jedxww0CxvTdrC0a1pejF18HU/edit?usp=sharing](https://docs.google.com/spreadsheets/d/1dJVfJKo_jnkMiBI9Jedxww0CxvTdrC0a1pejF18HU/edit?usp=sharing)

1<sup>st</sup> meeting on the subject matter was taken by the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana on 27.01.2025 through

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : [chairman.ptl.ppcb@punjab.gov.in](mailto:chairman.ptl.ppcb@punjab.gov.in), [msppcb@gmail.com](mailto:msppcb@gmail.com)

Phone No. 0175-2215793, 0175-2215802

Video Conference. After deliberating the matter in detail, it was decided that the Department of Rural Development & Panchayats shall verify the point sources related to it and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within one month. Minutes of the meeting were conveyed to the Superintending Engineer, Department of Rural Development & Panchayats vide Board's letter no. 693-96 dated 28.01.2025 and also sent through e-mail dated 28.01.2025. A copy of minutes of the meeting dated 27.01.2025 is attached herewith for ready reference.

To review the progress made by the stakeholder departments and Regional Offices of the Board, 2<sup>nd</sup> meeting in the subject matter was conducted by the Senior Environmental Engineer, Zonal Office-II, Ludhiana of the Board on 28.02.2025. After deliberating the matter in detail, it was decided that the Department of Rural Development & Panchayats shall verify the point sources related to their department and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources by 15 March 2025. Minutes of the meeting were conveyed to the Superintending Engineer; Department of Rural Development & Panchayats vide Board's letter no. 913-16 dated 06.03.2025 and also sent through e-mail dated 06.03.2025. A copy of minutes of the meeting dated 28.02.2025 is attached herewith for ready reference.

It is further informed that the no action taken/status report in the subject water is received from the Department of Rural Development & Panchayats, till date.

It is, therefore, requested to direct the concerned Nodal Officer of your department to submit the action taken/status report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within 07 days so that it can be filed in the Hon'ble NGT.

DA/As Above

  
Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : [chairman.ptl.ppcb@punjab.gov.in](mailto:chairman.ptl.ppcb@punjab.gov.in), [msppcb@gmail.com](mailto:msppcb@gmail.com)

Phone No. 0175-2215793, 0175-2215802

E-255620



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



PPCB/No. ....15156

Dated: 2/5/25

To

The Director,  
Department of Local Government, Punjab,  
Plot no. 3, Sector- 35A, Dakshin Marg,  
Chandigarh- 160035.

**Subject: To ensure the compliance of Hon'ble NGT order dated 15.10.2024 in the matter of OA No. 1229/2024; News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.**

It is intimated that the Hon'ble NGT has registered suo-moto OA No. 1229 of 2024 on the basis of a news item titled "Over 1200 sources polluting water bodies in Punjab reveals Govt. report" appearing in the Tribune dated 16.09.2024.

The news item relates to a government report that identifies over 1,200 sources of pollution affecting water bodies in Punjab. As per the article, the highest number of pollution sources, 390, were found in Amritsar, followed by 159 in Sangrur. The article highlights that the report provides a district-wise breakdown of pollution sources, with other notable figures including 82 in Jalandhar, 66 in Patiala, and 59 in Barnala. As per the report, untreated water from villages, municipal committees, and other organizations is often discharged directly into rivers and drains, leading to significant water pollution. This practice violates both the Water Pollution Act and the Northern India Canals and Drainage Act of 1873.

It is further submitted that on request of the Board, the Department of Water Resources, Punjab has designated Sh. Jayant Kaushik, ADE (Mobile No. 62397-78760) as nodal officer to provide the list of above mentioned 1200 water polluting sources which are discharging into drains/river so that joint visit of these water polluting sources can be done and status report can be filed before the Hon'ble NGT. Accordingly, Sh. Jayant Kaushik, ADE vide e-mail dated 24.01.2025 has provided the list of above said water polluting sources, which was shared in the form of a Google link as mentioned below: -

[https://docs.google.com/spreadsheets/d/1dJVfJKo\\_jnkMiBI9Jedxww0CxvTdrC0a1pvej4SHU/edit?usp=sharing](https://docs.google.com/spreadsheets/d/1dJVfJKo_jnkMiBI9Jedxww0CxvTdrC0a1pvej4SHU/edit?usp=sharing)

1<sup>st</sup> meeting on the subject matter was taken by the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana on 27.01.2025 through

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : [chairman.ptl.ppcb@punjab.gov.in](mailto:chairman.ptl.ppcb@punjab.gov.in), [msppcb@gmail.com](mailto:msppcb@gmail.com)

Phone No. 0175-2215793, 0175-2215802

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Video Conference. After deliberating the matter in detail, it was decided that the Department of Local Govt. Punjab shall verify the point sources related to it and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within one month. Minutes of the meeting were conveyed to the Chief Engineer, Department of Local Govt., Punjab vide Board's letter no. 693-96 dated 28.01.2025 and also sent through e-mail dated 28.01.2025. A copy of the minutes of meeting 27.01.2025 is attached herewith for ready reference.

To review the progress made by the stakeholder departments and Regional Offices of the Board, 2<sup>nd</sup> meeting in the subject matter was conducted by the Senior Environmental Engineer, Zonal Office-II, Ludhiana of the Board on 28.02.2025. After deliberating the matter in detail, it was decided that the Department of Local Govt. Punjab shall verify the point sources related to their department and submit the action taken report of all water polluting sources mentioned in the list provided by the Department of the Water Resources by 15 March 2025. The minutes of the meeting was conveyed to the Chief Engineer, Department of Local Govt., Punjab vide Board's letter no. 913-16 dated 06.03.2025 and also sent through e-mail dated 06.03.2025. A copy of the minutes of the meeting dated 28.02.2025 is attached herewith for ready reference.

It is further informed that the no action taken report in the subject matter is received from the Department of Local Govt. Punjab, till date.

It is, therefore, requested to direct the concerned Nodal Officer of your department to submit the action taken/status report of all water polluting sources mentioned in the list provided by the Department of the Water Resources, within 07 days so that it can be filed in the Hon'ble NGT.

**DA/As Above**

  
Member Secretary  
01/4

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

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Phone No. 0175-2215793, 0175-2215802

E-255620

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**Govt. of Punjab**  
**Department of Rural Development & Panchayat**  
**Vikas Bhawan, Sector-62, SAS Nagar**

To,

Chairman,  
Punjab Pollution Control Board,  
Patiala.

Memo No. PRC/SASN/2025/58

Dated: 07/05/2025

Sub:-

Show cause notice for Violation of provision of Water (Prevention & Control of Pollution) Act 1974.

Ref:-

Your office's letter no. PPCB/SEE/202/ldh/2025/3013 Dated: 25/04/2025.

With reference to your above notice, it is submitted on the behalf of Rural Development and Panchayat Department that the list of Polluting Sources throughout the Punjab provided by Department of Water Resources is scrutinized at this office level. It has been found that out of this list only 619 water polluting sources throughout the Punjab related to Department of Rural Development and Panchayats. This figure is not up to date as per the survey done by our department. As per previous NGT Orders, a survey had been conducted by our department regarding polluting sources in the Rural area which are disposing there waste water directly or indirectly into various rivers across the State of Punjab. This survey shows that there are 800 Outlets in Rural area which are disposing waste water directly into rivers or through there tributaries in the state of Punjab. These 800 outlets have been divided into three Phases as per guidelines of NGT whose detail as well as progress till date is as follows: -

Sr.no.	Phase	Total No. of Villages	Complete Works	Ongoing	Not Started
1	Phase-1	167	130	15	22
2	Phase-2	317	60	18	239
3	Phase-3	316	14	11	291
	<b>Total</b>	<b>800</b>	<b>204</b>	<b>44</b>	<b>552</b>

Restoration of water bodies in Rural Area needs huge financial outlay to the tune of about Rs. 5000 Cr. Keeping in view the financial position of the State of Punjab and manpower/resources available for execution of the work, it is not possible to Renovate/Rejuvenation all the ponds in one year. Considering these facts the Action plan for restoration of water bodies in rural areas has been prepared for period of ten years as per the below: -

**Table Abstract of Action Plan**

Sr. No.	Year	Total number of ponds to be renovated	Total number of new ponds to be constructed/ dug	Total No. of Ponds	Total Funds Required* (in Crore)
1	2020-21	1110	180	1290	331.5
2	2021-22	1690	190	1880	489.09
3	2022-23	1625	230	1855	494.26
4	2023-24	1530	220	1750	475.41
5	2024-25	1690	230	1920	530.82
6	2025-26	1550	220	1770	498.85
7	2026-27	1540	230	1770	510.25
8	2027-28	1410	210	1620	476.91
9	2028-29	1620	260	1880	565.92
10	2029-30	1701	296	1997	614.57
	<b>Total</b>	<b>15466</b>	<b>2266</b>	<b>17732</b>	<b>4987.58</b>

The work of Restoration of the Ponds who are polluting natural water resources or underground water resources is undergoing in phased manner by arranging funds from different sources such as 15th Finance Commission, SBM (Gramin), MGNREGA and other sources.

Director, 715/25  
Dept of Rural Development and Panchayat,  
Govt of Punjab.

## 30

**English translation of Punjabi language**

**Directorate, Department of Local Government, Punjab,  
Punjab Municipal Bhawan, Plot No. 3, Sector-35-A, Chandigarh.**

No. C.E-2025/22871-872

Phone No. 0172-2619273

dated 9.05.2025

email [cepblg2@gmail.com](mailto:cepblg2@gmail.com)

To

- 1) The Additional Deputy Commissioners of Amritsar, Barnala, Bathinda, Faridkot, Fazilka, Ferozepur, Gurdaspur, Malerkotla, Mansa, Patiala, SAS Nagar, SBS Nagar, Sangrur, Muktsar, Tarn Taran of the State of Punjab.
- 2) Executive Officers of Municipal Councils / Nagar Panchayats of districts Amritsar, Bathinda, Fazilka, Gurdaspur, Patiala, Sangrur, Muktsar Sahib of the State of Punjab.
- 3) Executive Officers of Municipal Councils / Nagar Panchayats of Barnala, Dhanola, Handiaya, Tappa, Faridkot, Jaito, Ferozepur, Makhu, Mudki, Ahmdgarh, Amargarh, Boha, Joga, Dera Bassi, Kharar, Kurali, Lalru, Naya Gaon, Zirakpur, Gharuan, Banga, Rahon, Khemkaran, Patti and Tarn Taran of the State of Punjab.

**Subject:** Compliance of Hon'ble National Green Tribunal order dated 15.10.2024 in the matter of OA No. 1229 of 2024 News Item titled "Over 1200 sources polluting water bodies in Punjab reveals govt. report" appearing in the Tribune dated 16.09.2024.

**Reference:** In continuation to this Office letter no. CE-2025/4380 dated 27.01.2025, CE-2025/4498-4687 dated 28.01.2025, CE-2025/5818-19 dated 31.01.2025, whatapps message dated 18.02.2025, email dated 25.02.2025 (3.00 PM), letter no. CE-2025/10750-51 dated 03.03.2025 and letter no. CE-2025/11334-35 dated 06.03.2025 and PPCB letter no. PPCB/No.15156 dated 02.5.2025.

In regard to above subject cited matter, this office has asked many times to send the report in OA No. 1229 of 2024, but some of Municipal Councils / Nagar Panchayats have not send the action taken reports as mentioned in the attached list.

Now, Punjab Pollution Control Board vide letter no. PPCB/No.15156 dated 02.05.2025 has again requested to send the action taken report. You are again requested to send the action taken report in the matter upto 12.05.2025.

Treat it as most urgent. It will be your sole responsibility if any adverse action taken by Hon'ble National Green Tribunal / Punjab Pollution Control Board.

Sd/-  
Chief Engineer  
(Municipal Councils / Nagar Panchayats)

Endst. No. CE-2025/22873

Dated 09.05.2025

A copy of above is forwarded to

- 1) PA / DLG for information of Director, Local Government.
- 2) Chief Engineer, Municipal Council (O&M), Chief Engineer, Municipal Council (Patiala Region), Chief Engineer, Municipal Council (Bathinda Region), Chief Engineer, Municipal Council (Amritsar and Jalandhar Region) for necessary action in the matter.
- 3) ADE, Department of Water Resources, Punjab.
- 4) Environmental Engineer, Punjab Pollution Control Board, Regional Office, Moga
- 5) Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Patiala.

Sd/-  
Chief Engineer  
(Municipal Councils / Nagar Panchayats)